merit of Australia for joint talks between the U.S. and Soviet Union: regarding arms limitation In the Indian Ocean area in the context of the increased ectivities of U.S. Carrier "Enterprise" In that area; and

Ob) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) and (b). The Australian proposal is for talks between the U.S. and the U.S.S.R. with a view to agreeing on mutual restraint in the Indian Ocean. It $i_{\rm s}$ for these Governments to consider that specific proposal. Government of India have in consultation with littoral states, been pursuing the proposal for declaration of Indian Ocean as a Zone of Peace in the United Nations and other forums.

312. Transferred to the 27th Feb ruary, 1975]

Rehabilitation of refugees from Chhatnb

313. SHRI N. S. TALIB:

SHRIMATI MARGARET ALVA: SHRI S. A. HASHMI: SHRI SYFD NIZAMUDDIN:

Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

- (a) the number of displaced persons from Chhamb area settled permanently so far;
 - (b) the aid provided to these persons; and
- (c) the steps Government contemplate to take for the settlement of the remaining persons?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b). Out of 18,400 persons displaced from Chhamb, about 1000 have already returned to their (original villages which fell on the Indian side of the

line of control and they have been provided with the prescribed rehabilitation assistance.

- 345 more families have moved recently from the Kishanpur— Manwal camps to the rehabilitation sites. They are being provided rehabilitation assistance a_s sanctioned.
- (c) For the resettlement of the remaining dispUacedi pers!on families agricultural land and *abadi* sites have been selected and they will be moved there in a phased manner by the Chhamb Displaced Persons Rehabilitation Authority, who will also consider further schemes for settlement on land or in non-agricultural occupations as necessary.

Repatriation of plantation workers from Sri Lanka

- 314. SHRI N. G. GORAY: Will the Minister of SUPPLY AND RE-HABILITATION be pleased to state:
- (a) whether it is a fact that the plantation workers of Indian origin who have been repatriated from Sri Lanka under the Srfmavo-Shastri agreement have riot been offered placement;
- (b) whether it is a fact that the Provident Fund money belonging to these persons has not been received also; and
- (c) if so, what steps Government have taken in this regard?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR): (a) to (c). Various schemes have been sanctioned for the resettlement of Sri Lanka repatriates as indicated in the attached statement.

No reports regarding non-placement of Sri Lanka repatriates have